

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/509/2020 (SWP.No.1353/2001)

Dated : this the 03rd day of November, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

1. Kanwajit Singh, Son of Paira Singh, R/o H. No. 115 Sector No. 2, Lower Roop Nagar, Jammu. Aged 40 years.
2. Ram Lal Dutta, Son of Bichatter Ram, R/o Metrka, Tehsil Kalakot, District Rajouri. Age 42 years.
3. Narinder Kumar, son of Moti ram, R/o 231 Kachi Chowni, Jammu, Aged 36 years.
4. Joginder Paul, son of Raja Ram, R/o Kurlian, Teh. Kalakot, District Rajouri. Aged 42 years.
5. Rattan Lal, son of Rekhi Ram, R/o Kharsoo, Teh. Kalakot, District Rajouri. Aged 42 years.
6. Shri Sat Paul, son of Lakshman Dass, R/o Kurlian, Tehsil Kalakot, District Rajouri. Aged 49 years.
7. Hem Raj, son of Dhani Ram, R/o VPO Kalakot, District Rajouri. Aged 43 years.

.....Applicants

(Advocate: Mr. Paras Gupta for Ms. Veenu Gupta)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary, Industries & Commerce Department, Civil Sectt., Srinagar.
2. Managing Director, J&K Minerals Ltd., Jammu.
3. Secretary, J&K Minerals, Ltd., Jammu.
4. Smt. Rajni Kak, Sr. Assistant, working in Accounts Section, J&K Minerals Old Sectt., Jammu.
5. Mohd. Ashraf, Sr. Assistant Working at Corporate Office, J&K Minerals Srinagar.
6. Dinesh Kumar Sharma, Sr. Assistant working in the Regional Officer of J&K Minerals Jammu.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, Deputy Advocate General)

O R D E R [O R A L]

Justice L. Narasimha Reddy, Chairman:

Mr. Paras Gupta, proxy counsel, representing Ms. Veenu Gupta, learned counsel for the applicants, seeks permission of this Tribunal to withdraw the T.A.

2. Permission is accorded. The T.A. is dismissed as withdrawn. There shall be no order as to costs.

**(MOHD. JAMSHED)
MEMBER (A)**

**(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN**

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